the country exclusively for the children of the C.R.P. personnel;

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(d) if not, what alternative steps Government propose to take for the education of the children of the C.R.P. personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) The C.R.P.F. is a highly mobile force. The Government is aware of the difficulties that the personnel undergo as a result of frequent movements.

(c) and (d) Central Schools have been opened in five different Group Centres and there are proposals to open 2 Central Schools annually to cover all Group Centres. The Director General CRP has proposed to open hostles in the various Group Centres for children of C.R.P.F. personnel.

Confirmation of officers of the C.R.P.

1742. SHRIMATI PRATIBHA
SINGH: Will the Minister of HOME
AFFAIRS be pleased to state:

- (a) whether it is a fact that a majority of officers of the rank of Dy. S. P. and above in the C.R.P. have not been confirmed for years; and
- (b) if so, what are the reasons therefor and what steps Government propose to take to confirm them at an early date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir.

(b) In July, 1974, a combined provisional gradation list of Dy. S.P. in the CRPF was prepared and circulated. However, numerous representations against the gradation list were received. A few ex-emergency commissioned officers appointed as Dy. S.P. in the Force also filed a writ

petition in the Delhi High Court challenging the validity of the gradation list. The writ was finally dismissed by the Court in February, 1978. Implications of the judgment of the Court are being examined in order to finalise the gradation list. Thereafter, the cases of officers due for confirmation will be placed before the Departmental Promotion Committee for confiration.

Compensation for lands acquired from the U.P. Housing Co-operative Society, Delhi

1743. SHRI GIAN CHAND TOTU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a number of compensation cases in respect of the Uttar Pradesh House Building Co-operative Society, Delhi are at present pending for the lands acquired by the Central Government;
- (b) if so, what is the number of cases pending, since when these are pending and what is the amount involved in each case;
- (c) what is the progress made in each case; and
- (d) by when these cases are likely to be settled?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (d) There is no Society by the name Uttar House Building Society, Pradesh Delhi whose compensation cases are pending with the Land Acquisition Collector, Delhi. There are, however, six cases arising out of awards 1480 & 1533 in village Tughlagabad which involve payment of compensation to Uttar Pradesh Samaj Housing Co-operative Society Limited which have been pending since 1963. Cases covered vide award No. 1480 involved amounts of Rs. 16,008/- and Rs. 50,600|- and that in award No. 1533, involved sums of Rs. 19,768.50, 88,057.50. Rs. 2070 and Rs. 1621.50. Since more than one claimant is involved in all these cases, these have